

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.2408/2018
M.A. No.2269/2019

Friday, this the 19th day of July 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Shri S S Das
Former Development Commissioner
MIHAN SEZ Nagpur
Under Department of Commerce
Ministry of Commerce and Industry
s/o Sh. Bigyan Chandra Das
aged about 55 years 6 months
r/o 1186, Sector A, Pocket A
Vasant Kunj, New Delhi – 110 070

(Mr. Nilansh Gaur, Advocate)

..Applicant

Versus

Union of India through its Secretary
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

(Mr. Rajeev Kumar, Advocate)

..Respondent

O R D E R (ORAL)

Justice L. Narasimha Reddy:

Mr. Nilansh Gaur, learned counsel for applicant submits that a representation submitted by his client was rejected by the respondent during the pendency of O.A. and thereby a fresh cause of action has arisen. He seeks permission of the Tribunal to withdraw the O.A. without prejudice to the rights of the applicant to pursue the remedies in accordance with law. In this regard, he has filed M.A. No.2269/2019.

2. Permission is accorded and the O.A. is accordingly dismissed as withdrawn, leaving it open to the applicant to pursue the remedies in accordance with law. M.A. also stands disposed of.

There shall be no order as to costs.

(Mohd. Jamshed) (Justice L. Narasimha Reddy)
Member (A) Chairman

July 19, 2019
/sunil/